

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1419/2019

Dated Monday, the 28th day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

N.Gowri,

Postal Assistant (Retired on VRS)

St. Thomas Mount HO,

Chennai – 600 016. ...Applicant

By Advocate M/s.P.R.Satyanarayanan

Vs

1. Union of India rep by

The Secretary

Department of Posts

Dak Bhavan, New Delhi – 110 001.

2. Chief Postmaster General,

Tamil Nadu Circle,

Chennai 600 002.

3. Superintendent of Post Offices

Dindigul Division,

Dindigul – 624 001.

... Respondents

By Advocate Mr.C.Kulanthaivel

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for records relating to the impugned order No. B1/RTP Regularization/Dlgs dated 13.11.2018 passed by the third respondent and direct the respondents to reckon the service rendered by the applicant as Reserve Trained Pool Postal Assistant from her initial date of engagement till her actual regularization in service for all purposes viz. TBOP, BCR and MACP and grant all other consequential benefits with all arrears of pay and allowances arising therefrom.”

2. When the matter came up for hearing, learned counsel for the applicant would submit that this Tribunal had already taken decision in similar matters, i.e., OA 1545/2018 & 1728/2018 and the applicant will be satisfied if the same order is passed in his case also.
3. Mr.C.Kulanthaivel, takes notice on behalf of the respondents and has no objections for disposal of the OA on the above terms, if the applicant's claim is limited to that in OA 1545/2018 & 1728/2018.
4. In view of the above submissions and without going into the substantive merits of the case, the OA is disposed of with the following direction:

“The competent authority is directed to consider the matter comprehensively in terms of the directions contained in the order of this Tribunal in OA

1728/2018 dated 31.12.2018 and pass a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

28.10.2019

**(P.MADHAVAN)
MEMBER (J)**